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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY,
CAMP AT NAGPUR.

Original Application (No. 800/90.)

G.S.Jambhule.

... Applicant.

V/s.

Union of India & Another.

... Respondents.

Coram: Hon'ble Member (A), Shri D.Surya Rao,
Hon'ble Member (J), Shri P.S.Chaudhuri.

Appearances:-

Applicant by Mr.M.M.Sudame.
Respondents by Mr.Ramesh Darda.

Oral Judgment:-

(Per Shri P.S.Chaudhuri, Member(A)) Dated: 11.1.1991.

This application under section 19 of the Administrative Tribunals Act, 1985 was filed on 8.11.1990. In it the applicant is challenging the Inquiry Report dt. 23.6.88 and the consequential order dt. 19.5.1989 passed by the second respondent informing the applicant that he had come to the conclusion that in view of the invalidation of the caste certificate issued to the applicant in 1983 the applicant is not entitled to any concessions from 1983 onwards.

2. In the application the applicant had submitted that he had submitted a representation on 26.10.1990 which still remained to be answered. Mr.Sudame submitted that consequent on receipt of the respondents reply to the application the applicant had come to know that the Additional Commissioner, Tribal Development, Nagpur had intimated vide his letter dt. 22.1.1986 to the second respondent that he agrees with the view that the applicant does not belong to S.T.

Mr.Sudame submitted that in view of these developments he has to seek further instructions regarding the appropriate forum in which to seek a redressal of his grievance. He therefore, sought permission to withdraw this application with liberty

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the applicant to
to file a fresh application in the appropriate forum, if so advised.

3. In view of these submissions, this application is disposed of as withdrawn. The applicant is given liberty to seek redressal in the appropriate forum, if so advised, if he continues to remain aggrieved. In the circumstances of the case there will be no order as to costs.



(P.S. CHAUDHURI)
MEMBER (A)



(D. SURYA RAO)
MEMBER (J).